

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3740

ANSWERED ON:02.12.2010

SETTING UP OF COMMISSION FOR JUDICIAL REFORM

Sinha Shri Shatrughan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Government has taken/proposes to take any step to constitute a special commission or a committee to suggest reform in judicial process for the speedy disposal of criminal as well as civil cases;

(b) if so, the details thereof as on date; and

(c) if not, the reasons therefor?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c): The Government has, in principle, decided to set up a 'National Mission for Delivery of Justice and Legal Reforms' which, inter-alia, propose to undertake strategic initiatives to reduce the period of pendency in the courts from an average of 15 years to an average of three years by 2012. The detailed action plan is to be formulated under various strategies by the National Mission when set up, taking into account also ongoing activities. For speedy disposal of cases Government have already implemented initiatives like increase in strength of Judges in Supreme Court and High Courts, amendment in Cr.P.C. to limit the number of adjournments to three, enactment of Gram Nyayalayas Act, 2008, Computerisation of Courts, release of funds as per Thirteenth Finance Commission recommendations for setting up of morning/evening/shift courts, strengthening Alternative Dispute Resolution system, Lok Adalats etc.